

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2017

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent

Petitioner : DB Power Limited (DBPL)

Respondents : TANGEDCO

Petition No. 222/MP/2017

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.

Petitioners : KSK Mahanadi Power Company Limited (KSKMPCL)

Respondents : TANGEDCO

Date of hearing : **11.12.2018**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Ms. Parichita Chowdhury, Advocate, KSKMPCL
Shri Abhishek Bansal, Advocate, DB Power
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri G. Umpathy, Advocate, TANGEDCO
Shri Aditya Singh, Advocate, TANGEDCO

Record of Proceedings

Learned proxy counsel for the Petitioner, KSKMPL in Petition No. 222/MP/2017 prayed for adjournment of the hearing on the ground of the non-availability of the arguing counsel in the matter. This was not objected to by the counsels appearing for other parties.

2. Since issue in Petition No. 117/MP/2017 is similar to that in Petition No. 222/MP/2017, the Commission adjourned the hearing of these Petitions. The Commission however directed the parties to complete pleadings in these matters, prior to the next date of hearing.

3. The Petitions shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

